COURT-I

IN THE APPELLATE TRIBUNAL FOR ELECTRICITY (Appellate Jurisdiction)

APPEAL NO. 378 OF 2017 & IA NO. 322 OF 2017

Dated: 24th April, 2018

Present: Hon'ble Mr. I. J. Kapoor, Technical Member

Hon'ble Mr. Justice N. K. Patil, Judicial Member

In the matter of:

SKS Ispat and Power Ltd. ...Appellant(s)

Vs.

Chhattisgarh State Electricity Regulatory ... Respondent(s)

Commission & Anr.

Counsel for the Appellant(s) : Mr. Paramhans for

Mr. Ashish Anand Barnard

Counsel for the Respondent(s) : Mr. Ritesh Khare for R-1

Mr. Apoorv Kurup Ms. Nidhi Mittal for R-2

<u>ORDER</u>

IA No. 322 of 2017

(Appln. for exemption from filing certified copy of impugned order)

We have heard learned counsel for the appellant/applicant. For the reasons stated in the application, the application is allowed.

APPEAL NO. 378 OF 2017

Learned counsel for the respondents seek four weeks more time to file reply. They may take steps to file the same on or before 23.05.2018

after serving copy on the other side. Rejoinder may be filed within two weeks thereafter.

List the matter on <u>25.07.2018.</u>

(Justice N. K. Patil) Judicial Member (I.J. Kapoor) Technical Member